brought from other sections of the Railway.

- (b) It is reported by the Bombay State Government that this is a famine-stricken area.
- (c) As many local labourers as are skilled in this kind of work, and have applied for employment through the Employment Exchanges, have been taken on. In one instance 100 imported men have been replaced by such skilled local labour.
- (d) The employment of labour on railways is related to the quantum of work to be performed and where previous experience or particular skill is demanded, only labour possessing the necessary qualifications is engaged. Relaying of track which is generally undertaken on open lines without stopping traffic, requires a large proportion of men with previous experience of this kind of work and it is neither economical nor safe to use unskilled labour.

STR D. NARAYAN: Are Railway contractors instructed by the Government to employ as many local workers as possible?

Shri O. V. ALAGESAN: Yes, Sir. They have been asked to employ as many local workers as possible.

DEMOBILISED MEDICAL PERSONNEL

- *207. SHRI M. VALIULLA: Will the Minister for HEALTH be pleased to state:
- (a) the total number of the demobilised medical personnel from 1946 onward; and
- (b) the number of demobilised medical personnel resettled since 1948?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASE-KHAR) (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

SHRI M. VALIULLA: From how many places has this information been received so far?

SHRIMATI M. CHANDRASEKHAR: The information is not yet available.

SHRI M. VALIULLA: Not even one State has sent this information?

SHRIMAŢI M. CHANDRASEKHAR: No, Sir.

DR. D. H. VARIAVA: In view of the scarcity of trained doctors, all these demobilised medical personnel can be used in the whole of India, particularly at a time when the Five Year Plan is being put into action.

SHRIMATI M. CHANDRASEKHAR: The hon. Member's suggestion will be taken into consideration.

SHRI B. GUPTA: Are the Government aware that some of the demobilised medical personnel have been forced to take Government jobs in foreign countries like Burma?

SHRIMATI M. CHANDRASEKHAR: I have no information, Sir.

MR. CHAIRMAN: The next question is of Diwan Chaman Lall. He is not here. So the Questions are over.

WRITTEN ANSWERS TO QUESTIONS

PENSION RULES

- †*171. DIWAN CHAMAN LAL: Will the Minister for RAILWAYS be pleased to state:
- (a) whether it is a fact that the revised Pension Rules for the Central Government employees have been liberalised; and
- (b) if so, whether the liberalisation of the P. I. Fund and Gratuity Rules for the benefit of non-pensionable employees working on the Railways is also under the consideration of Government?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Government have revised the Pension Rules. The main object of the new rules, however, was not to increase the overall pensionary benefits, but to

[†] Postponed from 9th December 1952.

as recommended by the introduce. Central Pay Commission, some provision for the grant of gratuity and pension to the family in the event of the death of a Government servant. The new rules provide for death-cum-retirement gratuities and family pensions but the rates of ordinary retiring pensions have been reduced.

(b) this question does not arise at present in view of (a) above.

RAILWAY PROJECTS IN MYSORE

- P. BASAPPA Shri B. 43. SHETTY: Will the Minister for RAILWAYS be pleased to state:
- (a) how many railway projects for Mysore are under consideration of Government;
- (b) since when these projects are pending consideration; and
- (c) whether Kadur-Chikmagalore-Mangalore Line is also included in the list of these projects?

THE DEPUTY MINISTER FOR RAILWAYS TRANSPORT AND (SHRI O. V. ALAGESAN): (a) Two.

- (b) One since 1948 and the since a few months ago.
 - (c) The reply is in the negative.

OVER-TIME WORK BY RAILWAY EMPLOYEES ON DARJEELING HIMALA-YAN SECTION

- 44. SHRI S. N. MAZUMDAR: Will the Minister for RAILWAYS be pleased to state:
- (a) whether it is a fact that a large number of the Railway employees in the Darjeeling Himalayan Section of the North-Eastern Railway do not get payment for overtime work in proper time;

- (b) whether it is a fact that many retired Railway employees in the said; section have not received payment of Gratuity and Provident Fund after 2 or 3 years of their retirement;
- (c) whether it is a fact that some such employees had to file suits in order to get their claims settled and that some such suits are still pending;
- (d) what steps Government propose to take to remedy this state of affairs?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) and (b). Certain cases of delay have been brought to the notice of the Board and are under investigation.

- (c) A number of cases under the Payment of Wages Act have been filed by staff before the Deputy Commissioner, Darjeeling. Those that have been decided have gone in favour of the Administration.
- (d) Special measures have been taken to dispose of pending cases and toprevent a recurrence of the present position.

PAPERS LAID ON THE TABLE DELHI ROAD TRANSPORT AUTHORITY Act, 1950

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): I lay on the Table a copy of each of the following papers under sub-section (3) of secton 38 of the Delhi Road Transport Authority Act, 1950:—

- (i) Balance Sheet of the Delhi Road Transport Authority for the year 1950-51 together with details of its Capital.
- (ii) Profit and Loss Account of the Delhi Road Transport Authority for the 1950-51.
- (iii) Financial Review by the General Manager, Delhi Transport Service, on the accounts. for the year 1950-51.